

File No. R-20/2/2020-PRP&P (RU-3)
National Human Rights Commission
(PRP& P Division)

GPO Complex, Manav Adhikar
Bhawan, C Block, INA, New Delhi
Dated: 16.02.2021

ORDER


Subject: - Re-constitution of the Core Advisory Group on Business and Human Rights

I. The Commission has decided to re-constitute the Core Advisory Group on Business and Human Rights (BHR), comprising of the following members:-

1. Shri Shankar Venkateswaran
Operating Partner & Head, ESG Engagement, ECube Investment Advisors Pvt. Ltd.,
Mumbai
2. Dr. Viraf M Mehta
Adjunct Faculty, Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana
3. Dr. Vasanthi Srinivasan
Professor (OB & HRM), Indian Institute of Management, Bangalore
4. Dr. Vidya Tikoo
Senior Vice President (Sustainability Framework), Aditya Birla Management Corporation
Pvt. Ltd., Mumbai
5. Shri Tom Thomas, CEO, Praxis Institute for Participatory Practices, Chennai
6. Shri Pradeep Narayanan, Director, Partners in Change, New Delhi
7. Shri Namit Agarwal
Asia Policy Lead at World Benchmarking Alliance, New Delhi
8. Dr. Garima Dadhich
Associate Professor & Head, National Foundation of CSR, IICA, Gurugram

Ex-officio Members:

9. Representative of Ministry of Corporate Affairs (MCA), Government of India (GoI)
10. Representative of Department of Public Enterprises (DPE), Ministry of Heavy Industries
& Public Enterprises, GoI
11. Representative of Ministry of Micro, Small & Medium Enterprises, GoI
12. Representative of Securities & Exchange Board of India (SEBI)
13. Representative of Federation of Indian Chambers of Commerce & Industry (FICCI)


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14. Representative of Confederation of Indian Industry (CII)
15. Representative of The Associated Chambers of Commerce of India (ASSOCHAM)
16. Representative of Progress, Harmony and Development Chamber of Commerce and Industry (PHD-CCI)
17. Representative of Quality Council of India (QCI)

Representation from International Organisations

18. Representative from the Office of United Nations Development Programme (UNDP), New Delhi
19. Representative from the Office of International Labour Organisation (ILO), New Delhi
20. Representative from the United Nations Working Group on Business and Human Rights


II. Special Invitees :

The Core Advisory Group on Business and Human Rights will also include **Special Invitees (up to four)** with the approval of the Hon'ble Chairperson or the Concerned Member, National Human Rights Commission, depending upon the specific subject proposed to be discussed in the meeting.

III. Terms of Reference (ToR):

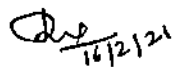
The terms of reference of the Core Advisory Group on Business and Human Rights are stated below.

- i. To identify ways and means to promote dissemination and implementation of the UN Guiding Principles on Business & Human Rights, 2011: Implementing the "Protect, Respect and Remedy Framework", endorsed by the UN Human Rights Council.
- ii. To review the existing legislations and regulations relevant to business, environment and human rights and to assist the Commission on recommending to the concerned Ministries on the effective implementation and/or need for revision of laws and regulations relevant to the issue.
- iii. To identify barriers in effective implementation of "access to remedy framework", and advise the Commission on strengthening it with respect to human rights violations across businesses in conformity with the latest national & international developments in the domain of BHR .
- iv. To examine the best practices available in India and abroad dealing with the business and human rights and to make suggestions thereon.
- v. To undertake national mapping of business, environment and human rights issues and to advise the Commission on recommending to Ministry of Corporate Affairs to


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address various identified risks in the National Action Plan on BHR (under preparation by the MCA).

- vi. To provide its inputs/remarks on the research studies entrusted by the Commission or on any specific task(s) related to subject of BHR undertaken by the Commission.
- IV. The Core Group will meet periodically at regular intervals or as and when deemed necessary by the Commission. The meeting may be physical or in virtual mode.
- V. The participating Members of the Core Group (other than Government officials/representatives) shall be entitled for an honorarium of **Rs. 2000/- and local transportation/conveyance of Rs. 1000/-**. The Members based outside Delhi shall also be entitled for reimbursement of economy class air fare (by Air India) for the to and fro journey undertaken by them to attend the meeting(s) of Core Group at the Commission.
- VI. This issues with the approval of the Competent Authority.



(R. K. Khandelwal)
Joint Secretary (A&R)

To,

1. Shri Shankar Venkateswaran, Operating Partner & Head of ESG Engagement, ECube Investment Advisors Pvt. Ltd., 11A Mittal Chambers Nariman point Mumbai 400 021, E-mail: <mail2shankarvee@gmail.com >
2. Dr. Viraf Mehta, Adjunct Faculty, Indian Institute of Corporate Affairs, Sector 5, IMT Manesar, Gurugram, Haryana- 122 052, E-mail: <viraf.m.mehta@gmail.com>
3. Professor Vasanthi Srinivasan, Organizational Behaviour (OB) & Human Resources Management(HRM), Indian Institute of Management, Bangalore, Bannerghatta Road, Bengaluru, Karnataka- 560 076, E-mail: <vasanthi.srinivasan@iimb.ac.in>
4. Dr. Vidya Tikoo, Senior Vice President, Aditya Birla Management Corporation Pvt. Ltd., Mumbai, E-mail: <vidya.tikoo@adityabirla.com>
5. Shri Tom Thomas, Chief Executive Officer, Praxis Institute for Participatory Practices, Chennai, E-mail: <tomt@praxisindia.org>



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6. Shri Pradceep Narayanan, Director, Partners in Change, BB-5, Second Floor, Greater Kailash Enclave II, Delhi- 110 048, E-mail: <pradceep@picindia.org>
7. Shri Namit Agarwal, Asia Policy Lead, World Benchmarking Alliance, B1/101, Purwanchal Silver Society, Tower 10, Sector 93A, Noida- 201 304, E-mail: <namit.agarwal1984@gmail.com>
8. Dr Garima Dadhich, Associate Professor & Head, National Foundation for Corporate Social Responsibility, Indian Institute of Corporate Affairs (IICA), Sector 5, IMT Manesar, Gurugram, Haryana- 122 052, E-mail: <dadhichgarima@gmail.com>
9. Ministry of Corporate Affairs (MCA), "A" Wing, Shastri Bhawan, Rajendra Prasad Road, New Delhi-110 001
10. Department of Public Enterprises (DPE), Ministry of Heavy Industries & Public Enterprises, Lodi Estate, CGO Complex, Lodi Colony, New Delhi-110 003
11. Ministry of Micro, Small & Medium Enterprises, Udyog Bhawan, Rafi Marg, New Delhi- 110 011
12. Securities & Exchange Board of India (SEBI), Plot No.C4-A, 'G' Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051
13. Federation of Indian Chambers of Commerce & Industry (FICCI), Federation House Tansen Marg, New Delhi 110 001
14. Confederation of Indian Industry (CII), The Mantosh Sondhi Centre, 23, Institutional Area, Lodi Road, New Delhi - 110 003
15. The Associated Chambers of Commerce of India (ASSOCHAM), YMCA Cultural Centre and Library Building 4th Floor, Jai Singh Marg, Delhi 110 001
16. Progress, Harmony and Development Chamber of Commerce and Industry (PHD-CCI), PHD House, 4/2, August Kranti Marg, Siri Institutional Area, Block A, Nipced Campus, Hauz Khas, Delhi 110 016
17. Quality Council of India (QCI), Institution of Engineers Building, IInd Floor, 2 - Bahadur Shah Zafar Marg, New Delhi – 110 002
18. UNDP India, 55, Joseph Stein Lane, Lodhi Gardens, Lodhi Estate, New Delhi, Delhi 110 003
19. International Labour Organisation (ILO), India Habitat Centre, Core 4B, 3rd Floor, Lodhi Road, New Delhi, Delhi 110 003


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Copy for kind information to:-

1. Office of the Chairperson, NHRC
2. PPS to Member (Justice Shri PCP)
3. PPS to Member (JK)
4. PPS to Member (DMM)
5. Secretary General
6. Registrar (Law)
7. JS (A&R) and JS (P&T)
8. DIG
9. JD (R), SRO
10. US (C), US (E), US (GA), SSA, DD (M&C)
11. Sr. AO, AD (Pub.)


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